



**GOVERNMENT OF KARNATAKA**

No. RD 158 TNR 2020

Karnataka Government Secretariat,  
MS Building,  
Bengaluru, Dated: 23-04-2020

**ADDENDUM-3**

In continuation of the Government order No. RD 158 TNR 2020, dated 22-04-2020, and in exercise of powers conferred under the Disaster Management Act, 2005, the undersigned, in his capacity as Chairperson, State Executive Committee, hereby orders ***to include*** the following in the consolidated revised guidelines for strict implementation by Departments, District Deputy Commissioners, Superintendents of Police, BBMP, Police Commissioners and other Heads of Departments.

1. Sub-clause (v) under Clause 15: Industries operating in rural areas i.e., outside the limits of district headquarters of COVID 19 unaffected districts (excluding Ramanagara district) i.e., Yadgir, Koppal, Shivamogga, Chikkamagaluru, Kolar, Chamarajanagara, Raichur, Haveri and Hassan.

**(T.M.Vijay Bhaskar)**

Chief Secretary and Chairman,  
State Executive Committee,  
Karnataka State Disaster Management Authority.

To:

The Compiler, Karnataka Gazette, Bengaluru.